### PAPERS LAID ON THE TABLE

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#### NOTIFICATION OF MINISTRY OF EXTERNAL AFFAIRS

THE DEPUTY MINISTER IN 1HE MINISTRY OF EXTERNAL AFFAIRS]

(SHRI SURENDRA PAL SINGH): Sir, I beg to lay on the Table, under section 35 of the Extradition Act, 1962, a copy of the Ministry of External Affairs Notification G. S. R. No. 1381, dated the 30th August 1971 (in English and Hindi). [Placed in Library. See No. LT-1248[71.]

### THE CENTRAL APPRENTICESHIP COUNCIL AMENDMENT RULE, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHA-BILITATION!

(SHRI BALGOVIND VERMA): Sir, I beg to lay on the Table, under subsection (3) of section 37 of the Apprentices Act, 1961, a copy of the Ministry of Labour, Employment and Rehabilitation Department of Labour and Employment (D.G.E. & T) Notification G. S. R. No. 1062, dated the 19th June. 1971 (in English, and Hindi), publishing the Central Apprenticeship Council (Amendment) Rules, 1971.

[Placed in Library. See No. LT-1299J71]

## TWENTIETH REPORT OF THE UBLIC ACCOUNTS **COMMITTEE**(1971-73)

SHRI SHEEL BHADRA YAJEE: Sir, I beg to lay on the Table a copy of the Twentieth Report of the Public Accounts Committee (1971-72) on action taken by Government on the recommendations of the public Accounts Committee contained in their 113th Report (1969-70) on Audit Report (Civil) 1969 relating to the Ministry of Shipping and Transport and Audit Reports on the Accountof Calcutta, Bombay and Cochin Port Trusts.

# MINUTES OF THE SITTINGS OFTHE RAILWAY **CONVENTIONCOMMITTEE, 1971**

SHRI CHAKRAPANI SHUKLA: Sir, I beg to lay on the Table a copy of the Minutes of each of the following sittings of the Railway Convention Committee, 1971: —

- (i) First sitting held on the 6th September, 1971.
- (ii) Second sitting held on the 21st September, 1971.
  - (iii) Third sitting held on the 20th October, 1971.
- (iv) Fourth sitting held on the 30th November, 1971.

### REPORT OF THE JOINT COMMIT-TEE OF THE HOUSES ON OFFICES OF **PROFIT**

SHRI SANDA NARAYANAPPA: Sir, I beg to lay on the Table a copy of the First Report of the Joint Committee of the Houses Office-, of Profit (Fifth Lok Sabha).

### ANNOUNCEMENT RE GOVERN-MENT BUSINESS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS| &f£v spnT fsTsfrr T1 -i5Tr jf^ (SHRI OM MEHTA): Sir, I rise to announce that Government Business in the House during the week commencing from Monday, the 13th December, 1971, will consist of-

- (1) Consideration and passing of the Jayanti Shipping Company (Acquisition of Shares) Bill, 1971. as parsed by Lok Sabha.
- (2) Consideration and return of the Appropriation (Railways) No. 3 Bill, 1971, as passed by Lok Sabha Sabha.
- (3) Consideration and passing of the following Bills, as passed by Lok Sabha.

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- (a) The Manipur (Hill Areas) District Councils Bill, 1971.
- (b) The Asian Refractories Limited (Acquisition of undertaking) Bill, 1971.
- (4) Discussion on the Statutory Resolution seeking dis-approval the Coking Coal Mines (Emergency Provisions) Ordinance, 1971 and con sideration and passing of the Cok ing Coal Mines (Emergency Provi sions) Bill, 1971, a<sub>s</sub> passed by Lok Sabha.
- (5) Consideration and return of the following Bill as passed Lok Sabha:
  - (a) The Appropriation (No. 4) Bill,
  - Cb) The Punjab Appropriation (No. 2) Bill, 1971.
- (6) Consideration and passing of the North Eastern Areas (Reorga nisation) Bill, 1971, as passed by Lok Sabha.
- (7) Discussion on the Resolution regarding Interim Report of Railway Convention Commitee.
- (8) Discussion on the Statutory Resolution seeking disapproval of the Delh; Road Transport Laws (Amendment) Ordinance, 1971 and consideration and passing of the Delhi Road Transport' Laws (Amendment) Bill, 1971, as passed by Lok Sabha.
- (9) Discussion on the Statutory Resolution seeking disapproval of the Industries (Development and Regulation) Amendment Ordinance, 1971 and consideration and passing of the Industries (Development and Regulation) Amendment Bill, 1971, as passed by Lok Sabha.
- (10) Consideration and passing of the following Bills, as passed by Lok Sabha:
  - The Personal (a) Injuries (Compensation Insurance Amendment Bill, 1971.
  - The personal Injuries (Emergency Provisions) Amendment Bill, 1971.

(c) The Essential Commodities (Amendment) Bill, 1971.

SHRI BHUPESH GUPTA Bengal): Sir. my submission is this. I think Mr. Om Mehta will remember, in the beginning of the Session, he gave an assurance that he would try to introduce a Constitution (Amend ment) Bill abolishing the privileges and special rights of the ICS officers. That Bill came up in the other House on a motion introduced by Shri Limaye. The Government Madhu voted for it, but it could not be pas sed because there was not the twothirds majority. Then I was given to understand that this Bill would be introduced immediately after the Bill on the abolition of privy purse was passed. Now that the Bill on privy purse has been passed, I do not 1.!">ink why article 314 should remain in the ! Constitution to give certain rights I and privileges to the ICS officers. That Bill should be brought in now. Secondly\_

MR. CHAIRMAN: No, no. I am not allowing everything. I am allowing only those things which relate to thi3 business.

SHRI BHUPESH GUPTA: Ye", now I think the Calling Attention could be taken up, of course with your permission. ..

MR. CHAIRMAN: About that, mention should be made in my Chamber.

SHRI BHUPESH GUPTA: Then he agreed that the motion on Punjab Police atrocities would be taken up. Last time it could not be taken up. I do not see why we should not have a sort duration discussion for one hour or if you like for two hours on this.

MR. CHAIRMAN: The Government has heard him.

श्री राजनारायण (ल्तर प्रदेश) : श्रीमन, मैं यह निवेदन करूंगा कि यह जो विज-नेस सनाया गया है उसको पनः भेज दिया जारे विजनेस एडवाईजरी कसेटी के पास श्री राज नारायण

श्रीर मैं श्राप से विशेष निवेदन करूंगा कि एक दिन परा शिक्षा संस्थाओं का किस द्वंग से संचालन हो इस पर विचार के लिए रखा जाए । क्योंकि ग्राज ईमरजेंसी है ग्रीर ईमरजेंती के नाम पर विश्वविद्यालयों में अनुशासन हीनता अध्यापन में नहीं बढ़नी चाहिए। मैं बार-बार आप से ग्रीर शिक्षा मंत्री जी से अनुनय विनय करता हं कि काशी विश्वविद्यालय का मामला विचारार्थ रखा जाये। हमारे 161 नम्बर के सवाल का जवाब दिया . . .

श्री सभापति : इस तरह से ग्राप काशी विश्वविद्यालय की बात यहां ला रहे हैं। में रे उस की परमी भन नहीं दी है।

श्रो राजनारायमः इम के विचारार्थ एक दिन रखा जाये। दो दिन पहले ही बाईस चांसलर की उपस्थिति में . . .

श्री सभापति : मैंने मना कर दिया है उस का यहां मेंशन करना, उस के बावजुद ग्राप बोले चले जा रहे हैं।

श्री राजनारायण : मैं जानना चाहता हंकि ग्राप हमें रास्ता बतलाये। ग्रापने ध्यानग्राकर्षण हटा दिया, ग्रापने इस क्वेशचन **आवर को हटा दिया, हम कैसे (इस प्रश्न पर** सरकार का ध्यान दिला सकते हैं।

श्री सभापति : हाऊस में यह डिस्कशन नहीं होगा ।

श्री राजनारायण: हम आखिर इस सदन में स्नात क्यों हैं ? हमारा कोई कर्तव्य है ? दस बजे के एक बजे तक, चारवजे तक बैठ कर हम गत्र र्ग मेंट विजनेस पास करायें , यह हमारी जिम्मेदारी है ग्रीर हमको विद्या-थियों, किसानों और मजदूरों के लिए क्या कोई जिम्मेदारी नहीं है ? मैं ग्राप से निवेदन कर रहा हं कि ब्राप हमारे निवेदन को सुनिये ।

श्री सभापति : मैं ने श्राप की बात सून ली। चेम्बर में ग्राप इस की डित्कस कर चके हैं और मैं इस के लिए ग्राप को मनाकर चका है।

श्री राजनारायण : श्राप इतनी उचित चीज को मना कर देते हैं।

श्री सभापति: मैं ने मना कर दिया है।

श्री राजनारायरा : आप कहते हैं कि कोई इमरजेंनी नहीं है और वहां विश्व-विद्यालय बन्द होने नहीं जा रहा है। इसका मतलब यह है कि हमारे चेयरमैन, राज्य समा श्रीर उप-राष्ट्रपति भारतीय गणतंत्र काणी विश्वविद्यालय के विद्यार्थियों को कह रहे हैं कि ऐ विद्यार्थियों, अबतम उठो. और

MR. CHAIRMAN: Thin will not he recorded now.

(Shri Rajnarain continued to speak)

SHRI OM MEHTA: We protest against this.

(Shri Rajnarain continued to speak)

MR. CHAIRMAN: Mr. Goray.

SHRI N. G. GORAY (Maharashtra): I wanted to point out that last week we were promised that a discussion on the rising prices will be taken up in the House sometime convenient to the Government. May I remind that before the House adjourns we will have to find out some time for this discussion which is very important?

SHRI OM MEHTA: Mr. Goray has raised the point about rise in prices. A Private Members' Resolution has been admitted and it is the first Resolution in the Order Paper which says steps to be taken to check the rise in the prices of essential commodities. That has been admitted and it will be discussed next Friday.

श्री राजनारायण : श्रीमन्, यह भी एक गलत तरीका है।

श्री सभापति: भ्राप हर एक बात में बोलेंगे ?

Statement

श्री राजनाश्यण : व्यों न बोलं ?मैं जानकार हूं। प्राइवेट मेम्बर का विषय भिन्न है और उनका विषय भिन्न है। अगर प्राइवेट मेम्बर का कोई प्रस्ताव प्रायेगा तो उसको सरकारी बिजनेस में नहीं रखा जा मकता । इतना महत्वपूर्ण विषय है और आप कहते हैं कि प्राइवेट मेम्बर्स में इंक्लडेड है। नानसेंस।

SHRI CHITTA BASU (West Bengal): I have a submission to make. So far as price rise is concerned, I think you will remember that there was a call attention motion in this House and it was Mr. Goray who suggested that instead of taking it up in the form of a call attention motion there should be a discussion in the House and it was also agreed by you that there should be a discussion on price rise. Now Mr. Om Mehta says that there has been a Resolution which has got the first place and it can be discussed next Friday but, Sir, the purpose would not be served if there is no motion either from this side or from that side. A discussion of ftus particular matter on the basis of a Resolution of a private Member is not going to satisfy us. Therefore some time must be found to take up the question of price rise on a different motion.

SHRI AKBAR ALI KHAN (Andhra Pradesh): On that Resolution we can discuss all aspects.

MR. CHAIRMAN: Dr. Sarojini Mahishi.

श्री राजनारायण : क्या हम्रा इस पर । श्रीमन, प्वाइंट आफ ग्राईर । मैं यह जानना चाहता हं कि जो जोवनोपयोगी स्रावश्यक सामग्री के. चीजों के दाम चढ़ रहे हैं, बढ़ रहे हैं ग्रीर जिस पर श्रीमन के मुखारविन्द से निकला था ध्यानाकर्षण प्रस्ताव पर उसके बारे में भ्रव भ्रापकी क्या व्यवस्था है।

श्री सभापति : मैं इसको सोच्ंगा / देख्ंगा न्या है। अभी नहीं बता सकता।

श्री राजनारायण : इमरजेंसी खा गई इस को भी । ब्राप कुछ बता नहीं रहे हैं । यह भी आप नहीं बता रहे हैं और काणी विश्व-िद्या**ल**ा के वारे में बहस होगी या नहीं यह भी आप नहीं बता रहे हैं।

MR. CHAIRMAN: Dr. Sarojini Mahishi.

STATEMENT BY MINISTER RE.CRASH OF AN INDIAN AIRLINESAVRO AIRCRAFT NEAR **CUMHAMON 9TH DECEMBER, 1971** 

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION |

[DR. (SHRIMATI) SAROJINI MAHISHI]: Sir, I regret to inform the House that Indian Airlines Avro aircraft VT-DXG- while on a scheduled flight from Trivandrum to Madurai vesterday crashed near village Cum-bam which is situated on the road from Kottayam to Periyakulam in Uttamapalaiyam Taluka about 90 kilometres from Madurai at approximately 1230 hours. This point is roughly 20 miles off the approved track. The aircraft had taken off from Trivandrum at 1154 hours with 27 passengers and a crew of four. A list of the passengers and crew is laid on the Table of the House. There are eleven survivors who are receiving medical treatment at Madurai.

The estimated tiroe of arrival at Madurai was 1226 hours. According to the weather forecast available to the pilot the sky in the area was generally overcast with scatter i light showers. Wind velocity was moderate and visibility good.

Capt. K. L. Rddy, a pilot with 2£ years of command, experience, had his last contact with Madurai Control at 1218 hours when he reported that he J was descending from 11,000 feet, and gave his expected time of arrival at